

IN THE COURT OF JUDICIAL MAGSITRATE, MELUR

Present : Tmt. A.Jeyanthi., M.L.,

Judicial Magistrate, Melur

Dated this the 02nd day of July 2020

CrI.M.P.No. 608 /2020

In

Crime No.991/2020

1. Gnanasekaran,(aged 22/2020)

S/o. Parasuraman

2. Pathmanaban @ Thambiyan (aged 30/20)

S/o. Arasarathinam

....Petitioner /Accused

//Vs//

State through Inspector of Police,

Melur Police Station,

Madurai District.

(Cr.No.991/2020)

.... Respondent/ Complainant

This petition coming on this day for hearing before me in the presence of Thiru.S.B.Moorthy, Advocate for the petitioner and the learned Assistant Public Prosecutor for the respondent and after hearing both sides over phone, this court passed the following

ORDER

This order of mine finally disposes the bail petition filed under section 437 Cr.P.C.

Heard. Perused. The offences are U/s. 307 IPC. On considering the facts and circumstances of this case, the court declined to grant bail. Hence this bail petition is dismissed.

Typed by me directly in my laptop, corrected and pronounced by me on the 02nd day of July 2020.

Sd/-A.Jeyanthi.

Judicial Magistrate,

Melur.

//True copy//

Judicial Magistrate,

Melur.

